[TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)]

### MINISTRY OF FINANCE (Department of Revenue) (CENTRAL BOARD OF DIRECT TAXES)

#### NOTIFICATION

New Delhi, the 23<sup>rd</sup> April, 2010

#### **INCOME-TAX**

S.O. 943 (E).- In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

- (1) These rules may be called the Income-tax (Third Amendment) Rules, 2010.
   (2) They shall come into force on the 1st day of April, 2010.
- 2. In the Income-tax Rules, 1962,
  - (a) in rule 12, -
    - (i) in sub-rule (1), for the figures "2009", the figures "2010" shall be substituted;
    - (ii) in sub-rule (5), for the figures "2008", the figures "2009" shall be substituted;
  - (b) in Appendix-II, for Forms ITR-1 and ITR-V, the following forms shall be substituted, namely:-

RM	SARAL-II
Ğ	(ITR-1)

## **INDIAN INCOME TAX RETURN**

[For Individuals having Income from Salary / Pension / Income from One House Property (excluding loss brought forward from previous years) / Income from Other Sources (Excluding Winning from Lottery and Income from Race Horses)] (Please see rule 12 of the Income-tax Rules,1962) (Also see attached instructions)

Assessment Year 2 0 1 0 1 1 -

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	8	Tax P	ayable on ⊺	Fotal Inco	ome										8	3								
	9	Secor	ndary and H	ligher Ec	ducation ces	s on 8									ų	)								
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TAX COMPUTATION	12	Relief	under sec	tion 90 / 9	91										1	2								
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	15	Total	Tax and Int	erest Pa	yable (12+1	3)									1	5								

Do not write or stamp in this area For Office Use Only

Seal and Signature of receiving official

Receipt No

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			c	Self As	sessn	nent	Tax	(from l	tem	25)															16c							
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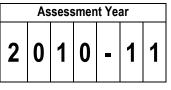
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# INCOME TAX RETURN VERIFICATION FORM

INDIAN [Where the data of the Return of Income in Form SARAL-II (ITR-1), ITR-2, ITR-3, ITR-4, ITR-5, ITR-6 & ITR-8 transmitted electronically without digital signature] (Please see rule 12 of the Income-tax Rules,1962) (Also see attached instructions)



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( PAWAN K. KUMAR ) Director to the Government of India

Note.- The principal rules were published vide Notification No.S.O.969(E), dated the 26<sup>th</sup> March, 1962 and last amended by Income-tax (2<sup>nd</sup> Amendment) Rules, 2010 vide Notification S.O. No.775(E)dated 8<sup>th</sup> of April, 2010.